NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 10(ND)12 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SH. M.K. HANJURA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE COMPANY: M/s. Zaheer Ahmed V/s. M/s. Tasmia Frozen Food Export Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATUR

1 RAKESHKUMAR JANV 2 P.K. SACHDEYA

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ORDER

Learned counsel for the petitioner is present. What comes to the fore from the perusal of the file is that the learned counsel for the respondent has on 07.09.2016 moved an application seeking adjournment in the matter. Taking into consideration the contents of the application the matter is adjourned.

Learned counsel for the petitioner has moved an application for placing additional documents on record. Learned counsel representing the other side shall file objections, if any, to the said application within a period of 4 weeks. Learned counsel for the petitioner shall be at liberty to file the rejoinder within a period of 2 weeks' thereafter.

List on 24.10.2016

(R. Varadharajan)

Member (Judicial)

(Maharaj Krishan Hanjura) Member (Judicial)

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